

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-970(PB)/2020**

**IN THE MATTER OF:**

DMI Finance Pvt. Ltd.

.... Applicant/petitioner

Vs.

Raheja Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.10.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Kushal Bansal, Mr. Kinshuk  
Chatterjee, Advs.


For the respondent


Mr. Gaurav Mitra, Ms. Manmeet Kaur,  
Mr. Yashvardhan Bandi, Mr. Raghuv  
Kapur, Advs.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent.

List the matter on 08.10.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**